

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (C).....CC No.8834/2017

(Arising out of impugned final judgment and order dated 02/11/2016  
in ITA No.300/2015 passed by the High Court Of Karnataka At  
Bangalore)

COMMISSIONER OF INCOME TAX AND ANR

Petitioner(s)

VERSUS

M/S GOKULA EDUCATION FOUNDATION

Respondent(s)

(with appln. (s) for c/delay in filing SLP and office report)

Date : 01/05/2017 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE R.K. AGRAWAL

HON'BLE MR. JUSTICE ABHAY MANOHAR SAPRE

For Petitioner(s) Mr. P.S. Patwalia, ASG  
Mr. Tushar Bakshi, Adv.  
Mr. Rupesh Sharma, Adv.  
Mrs. Anil Katiyar, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

Delay condoned.

Leave granted.

Tag with Civil Appeal No.9722/2016.

(ASHA SUNDRIYAL)  
COURT MASTER(CHANDER BALA)  
COURT MASTER